

तारीख को प्रधान मंत्री की ओर से उत्तर आना था और ग्यारह तारीख को अन्न मंत्री जी इसका जवाब देते हैं। मैं जानना चाहता हूँ कि प्रधान मंत्री का तैयार किया उत्तर रिफाल के बारे में क्या अन्न मंत्री को बतलाने में नहीं आया ?

आपने यह कहा है कि मैंने एक्सटर्नल एफेयर्स मिनिस्ट्री से पूछताछ की और एक्सटर्नल एफेयर्स मिनिस्ट्री ने हम से यह कहा कि हमारे पास कोई ऐसी जानकारी नहीं है। हो सकता है कि प्रधान मंत्री के नाम की कुछ गड़बड़ी के कारण यहां मन्त्रालयों में भी गड़बड़ होती हो। यह मुझे मालूम नहीं है। बर्ना प्रधान मंत्री एक्सटर्नल एफेयर्स मंत्री भी हों तो मेरी समझ में नहीं आता है कि किस तरह से वह कह सकती है कि मुझे यह मालूम नहीं है कि ऐसी कोई मांग हुई है। मैं जानना चाहता हूँ कि दस तारीख के उत्तर का आपको पता था और आपके द्वारा प्रधान मंत्री की ओर से एक्सटर्नल एफेयर्स मिनिस्ट्री की हैसियत से उस उत्तर को भेजने का काम हुआ या नहीं हुआ था।

फूड मिनिस्ट्री की स्टेटमेंट का आखिरी हिस्सा आपने देखा ही होगा।

"I would like to state that after full consideration of the matter, the Government are satisfied that no action is necessary on the suggestion made by Mr. Limaye for the recall of Mr. A. M. Thomas."

अन्न मंत्री विदेश मंत्री की ओर से हमें उत्तर दे कर कह रहे हैं कि उनको वापिस बुलाने की अभी कोई जरूरत नहीं है। यह फंसला हो सकता है कि विदेश विषयक मंत्री ने लिया हो या प्रधान मंत्री ने लिया हो लेकिन निश्चित तौर से अन्न मंत्री यह फंसला नहीं ले सकते थे टामस साहब के बारे में। मैं जानना चाहता हूँ कि श्री मधु लिमिये का पत्र जाने के बाद आप लोगों ने कोई पूछताछ की है और की है तो क्या खुलासा उनकी ओर से आया है ?

**SHRI JAGJIWAN RAM :** So far as the last portion is concerned, I have already answered it. Only the question was transferred to my Ministry. There was no draft reply to that. Therefore, it was necessary to ascertain that portion, as I explained in my statement, whether something was there in the External Affairs Ministry. As explained in my statement and also by the Prime Minister, the reply that was received from External Affairs was given to the House.

As I have already stated, there is no case for ascertaining anything from Shri Thomas. It was quite clear, as I have explained. Shri Thomas might have read in the papers. He was not informed of this because there was no necessity for that.

**MR. SPEAKER :** Before adjourning the House for lunch.....

**श्री जार्ज फरनेन्डीज :** अध्यक्ष महोदय, एक मिनट मेरी बात सुनिये।

13.00 hrs.

#### BUSINESS OF THE HOUSE

**MR. SPEAKER :** The hon. Member may resume his seat. I am on my legs. What I want to say is this. The Business Advisory Committee has decided only two hours for discussing the Demands for Grants relating to the Ministry of Industrial Development and Company Affairs. My difficulty is, when only one hour or two hours time is allotted for a particular Ministry I am not able to give half-an-hour to each hon. Member. For the discussion on the Demands for Grants relating to Social Welfare, according to the wishes of many hon. Members of this House, three hours have been allotted—from 4.00 to 7.00 P. M. today. Today is the last day as far as Demands for Grants are concerned. We have to apply guillotine at 7.00 P.M. and from 4.00 to 7.00 we have to discuss Social Welfare. Therefore we have only two hours for Industrial Department and Company Affairs. If all the parties want to speak I cannot deny time to one party and give half-an-hour to another party,

SHRI S. M. BANERJEE (Kanpur) : Sir, the Business Advisory Committee agreed almost unanimously that the last day for discussion on the Demands for Grants should be 25th April. At that time the Business Advisory Committee never anticipated the fall of U. P. Government and other things. This is not obligatory or mandatory. We can sit for one or two days more discussing the Demands for Grants. Which is the rule that prevents us from doing so ?

MR. SPEAKER : Whenever rule may be there, we are having the guillotine today at 7.00 P. M. and we will be discussing Social Welfare from 4.00 to 7.00 P.M. Today being the last day for discussion on the Demands let us keep up the time schedule.

AN HON. MEMBER : Industrial Development and Company Affairs is an important Ministry.

MR. SPEAKER ; However important it may be I am not going to change it now. We may now adjourn for lunch and meet again at 2.00.

13.03 hrs.

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.*

[Mr. Deputy-Speaker in the Chair]

\*DEMANDS FOR GRANTS,  
1968-69—contd.

Ministry of Industrial Development  
and Company Affairs

MR. DEPUTY SPEAKER : The House will now take up discussion and voting on Demands Nos. 53 to 56 and 119 relating to the Ministry of Industrial Development and Company Affairs.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within

15 minutes indicating the serial numbers of the cut motions they would like to move.

**Demand No. 53.—Ministry of Industrial Development and Company Affairs.**

MR. DEPUTY-SPEAKER : Motion moved :

“That a sum not exceeding Rs. 66,03,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1969, in respect of ‘Ministry of Industrial Development and Company Affairs.’”

**Demand No. 54—Industries.**

MR. DEPUTY-SPEAKER : Motion moved :

“That a sum not exceeding Rs. 3,66,20,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of ‘Industries.’”

**Demand No. 55—Salt.**

MR. DEPUTY-SPEAKER : Motion moved :

“That a sum not exceeding Rs. 50,09,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of ‘Salt.’”

**Demand No 56—Other Revenue Expenditure of the Ministry of Industrial Development and Company Affairs.**

MR. DEPUTY-SPEAKER : Motion moved :

“That a sum not exceeding Rs. 94,85,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of ‘Other Revenue Expenditure of the Ministry of Industrial Development and Company Affairs.’”

\*Moved with the recommendation of the President.